

(5)

Date : 7.3.1989.

This case has come before me today as the Deputy Registrar is not available.

Applicant by Mr. M.M.Sudame. None present for the respondents. Mr. Sudame clarifies that Mr. Atre holding the brief for Mr. P.M. Pradhan, has some personal difficulties and hence he is <sup>unable</sup> ~~enabled~~ to be present today.

By consent adjourned to 3rd April 1989 for reply and further directions. Place before the Deputy Registrar on that date.

Mr. Sudame agrees to inform the respondents of this date.



Date : 3/4/1989.

Mr. Mohan Sudame, Advocate appears for the applicant.

Mr. S.R. Atre, Advocate for Mr. P.M. Pradhan, Counsel appears for the Respondents. He has filed a reply today and served a copy of the same on the advocate for the applicant.

Since the reply has been filed in the matter. The matter has ready for hearing. However it is not possible to fix hearing in the near future on account of other old pending urgent matters. This matter is now kept on Sine-die list.

At the time of fixing the date of hearing notice may be issued to the Respondent No.4. Notice may also be issued to the advocate for the applicant,



Dy. Registrar

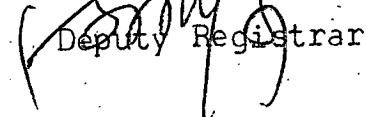
(5)

Per Tribunal

27/4/93

As per direction of the Hon'ble Vice Chairman dated 22.1.93, the matter is taken out from Sine-die list.

Fixed for final hearing on 29/5/93  
Issue notices to the parties as per order dated 3/4/89.

  
Deputy Registrar

Dated: 29.7.93.

Mr. Shankal B. Kadam,  
the applicant is present and  
requests for leave to withdraw  
the application. Leave granted.  
The application is disposed of  
as withdrawn with no order as to  
costs.

  
(V.D. DESHMUKH)  
M.C.J.

Notice issued to  
Applicant & Respondents  
on dt. 10.5.93.

As the counsel for  
Applicant is from Nagpur  
matter seems to be  
fixed at Nagpur. As  
per respondents letter  
dt. 21/5/93, the matter  
be kept at Bambay  
on 29/5/93 & counsel  
for respondent be apprised  
about this date. Applicant  
be also ~~for~~  
change - 21/5

Notice issued to  
Applicant on dt. 23/7/93.

Notice issued to R.M.C.J.  
on dt. 28/6/93.